Synonymous Names of Naika Community

1377. SHRI H. HANUMANTHAPPA: SHRI SOHAN LAL DHUSIYA: SHRI VITHALRAO MADHAV-RAO JADHAV:

Will the Minister of WELFARE be pleased to state:

(a) whether any demand from Karnataka to recognise synonymous names of Naika Community is pending with the Government; and

(b) if so, by when Government is likely to issue a formal order in this connection?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRIMATI SUMATI ORAON): (a) Yes, Sir.

(b) As the matter is linked up with the proposed comprehensive revision of the lists of Scheduled Castes and Scheduled Tribes, no time limits can be specified at this stage Any amendment in the existing lists can be done only through an Act of Parliament in view of Articles 341(2) and 342(2) of the Constitution.

Meeting of Members Of Parliament belonging to SC/ST

1378. SHRI H. HANUMANTHAPPA: SHRI SOHAN LAL DHUSIYA: SHRI VITHALRAO MADHAV-RAO JADHAV:

Will the Minister of WELFARE be pleased to state:

(a) whether meetings "f Members of Parliament belonging to the ScheduleJ Castes and Scheduled Tribes were recently been convened;

(b) if so, what suggestions were given by the Members; and

(c) what action Government have laken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRIMATI SUMATI ORAON): (a) Yes, Sir. Three meetings with Scheduled Caste and Scheduled Tribe Members of Parliament were held in 1987.

(b) and (c) \setminus statement is enclosed.

Statement

Meeting held on	Suggestion made by M.Ps.	Action taken by Government
1	2	3

9-4-87

Prime Minister's meeling A majority of the Members sugwith SC and ST M.Ps. to gested continuance of a single- matter and have taken necessry discuss the improvements in Commission for SCs. and STs. A action, *InwiaUa* renaming the the Constitutional few were in favour of only Commachinery under Article 338 missioner for SCs. and STs. of the Constitution.

The Government examined the matter and have taken necessry action, *InwiaUa* renaming the Commission For SCs &STs, redefining its functions to be a research body of national level, strengthening the office of the Commissioner for SCs and STs by providing two senior officers of Secretary's level to assist him and providing of disciplinary mechanism in the form of a Secretary in Cabinet Secretariat.